

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**CP No.060/00053/2016 IN Date of decision: 20.10.2016
OA No.060/00832/2014 &
MAs No.060/01275, 01276/2016 &
MA No.060/01277/2016**

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

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1. Token No.349 Sh. Mangat Ram S/o Sh. Kesar Ram, age 57 years.
2. Token No.545 Bishan Dass S/o Sh. Kesar Ram.
3. Token No.611 Jaswant Singh S/o Sh. Kartar Chand.
4. Token No.1045 Man Singh S/o Sh. Moti Lal.
5. Token No.768 Tilak Raj S/o Sh. Sohan Lal.

All the petitioners are working as Tent Mendors, under Commandant, 9 Field Ordnance Depot, C/o 56 APO.

...APPLICANTS

BY ADVOCATE: Sh. Jagdeep Jaswal.

VERSUS

1. Sh. G. Mohan Kumar, Secretary, Ministry of Defence, North Block, New Delhi.
2. Sh. Jai Dev Singh Rathore, Commandant, 9 Field Ordnance Depot, C/o 56 APO.

...RESPONDENTS

BY ADVOCATE: Sh. Sanjay Goyal.

ORDER (ORAL)

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HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-

MA No.060/01277/2016

The MA is allowed and annexed compliance affidavit is taken on record subject to all just exceptions.

CP & MAs No.060/01275, 01276/2016

1. As per compliance affidavit dated 17.10.2016, necessary sanction for payment of due amounts to the applicants has since been received and even Cheque slip has been issued.
2. Counsel for the respondents has stated that due amounts shall be credited to the account of the applicants during the course of the day today. In view thereof, MA No.060/01275/2016 and MA No.060/01276/2016 for exempting from personal appearance of

Additional Secretary, Ministry of Defence as well as respondent no.2 respectively are allowed and their personal appearance is exempted.

3. Since order of the Tribunal has been complied with. The instant Contempt Petition is dismissed as infructuous. Notice issued to respondent no.2 stands discharged.

4. However, if the amounts are not credited as aforesaid, the applicants shall be at liberty to file MA for revival of contempt petition. If the amounts being paid are found deficient, then the applicants shall be entitled to avail of appropriate remedy under the law.

Place: Chandigarh.
Dated: 20.10.2016.

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